

National Company Law Tribunal

Allahabad Bench

CP No. 19/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.05.2017

NAME OF THE COMPANY: M/s GPL Builders Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 391/394 of the companies act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	M.K. BAGRI	OL And	RD (NR) &	
<u>2.</u>	Shahid Kazmi	Adv.	OL And Pet.	12/5/17

Parties are represented by their respective counsel.

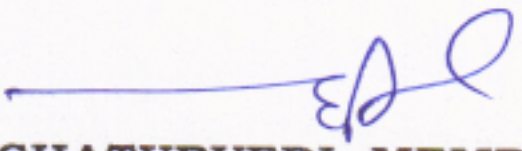
Advocate Shahid Kazmi for the company petitioner Sri M.K. Bagri, the OL for the Central Government /RD.

The company petitioner filed a supplementary affidavit stating that on scrutiny of the RD's affidavit, it is found that O/o RD's is having no objection to proposed scheme of amalgamation that apart, other creditors have also expressed their no objection. Keeping in view of such position, the convening of the meeting of secured creditors is not necessary. Hence the same is dispensed with.

Learned OL seeks time for filing his report.

The time is granted, the matter be listed on 07.07.2017.

Order Date: 12.05.2017
Sharad Srivastava


(H.P. CHATURVEDI, MEMBER (Judicial))